

**SUPREME COURT OF INDIA**

Delhi Development Authority

Vs.

J.B.M.Builder Pvt. Ltd.

C.A.No.16144 of 2017

(Kurian Joseph and R.Banumathi,JJ.,)

06.10.2017

**JUDGMENT**

**Kurian Joseph,J.,**

SLP(Civil)No.8526/2017

1. Leave granted.
2. In view of the judgment of this Court dated 04.05.2017 rendered in Civil Appeal No. 6112 of 2017 & batch, reported in (2017) 6 SCC 751, the instant appeals are dismissed.
3. Pending application(s), if any, shall stand disposed of.
4. There shall be no order as to costs.